

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
IN**

ORIGINAL APPLICATION NO.188 of 2021(SZ)

S.Sakthivel,Salem : Applicant

Vs

MoEF&CC,Rep.by its Secretary
to Government New Delhi & others : Respondents

VOLUME 2

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Dated this the 21st January 2022

Rema Smrithi, Advocate
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:



KERALA STATE POLLUTION CONTROL BOARD

DISTRICT OFFICE, PALAKKAD
NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001
www.krocmmms.nic.in

Regd.with A/D

Ref.No. PCB/PLKD/IC/CO-5/2007

Dated: 31/12/2021

CONSENT REFUSAL INTENTION NOTICE

Sub:- Integrated Consent to Operate and Authorisation- refusal- notice.

- Ref: 1) Integrated Consent to Operate and Authorisation online application number 2222700 dated 16-12-2015.
2) This office notice of even no. dated 18-03-2017.
3) This office letter of even no. dated 14.09.2021.

WHEREAS M/s. Karuna Medical College Hospital, Vilayodi PO, Chittur, Palakkad – 678 103 (herein after referred to as the hospital) comes under the purview of the Water (Prevention and Control of Pollution) Act , 1974 (hereinafter referred to as the Water Act), Air (Prevention and Control of Pollution), Act, 1981 (hereinafter referred to as the Air Act), and Biomedical Waste Management Rules, 2016 (herein after referred to as Biomedical Waste Rules) which is notified under the Environment (Protection) Act, 1986;

WHEREAS as per sections 25 and 26 of the Water Act and section 21 of the Air Act and Biomedical Waste Rules, Consent under Water Act and Air Act and Authorisation under Biomedical Waste Rules is mandatory for operation of your hospital;

WHEREAS the validity of the Consent to Operate issued to the hospital has expired on 30/06/2012 and you had applied for the renewal of Consent to Operate, which was again applied online vide application number 2222700 dated 16-12-2015;

WHEREAS you were directed by the Board to augment the Sewage Treatment Plant (STP) as a guarantee for which you were directed to submit a Bank Guarantee;

WHEREAS you had not complied the instructions to complete augmentation of STP and submit Bank Guarantee;

WHEREAS you were issued Consent Refusal Intention Notice of even number dated 18-3-2017 vide reference (2);

WHEREAS you had not replied satisfactorily or resubmitted the application or reported augmentation of STP;

WHEREAS you were issued letter of even number referred (3) dated 14-9-2021 to report completion of augmentation of STP and resubmit the returned application for Consent to Operate;

WHEREAS OA 188 of 2021 filed by Shakthivel is pending before the Honourable National Green Tribunal (NGT) South Zone (SZ) regarding various environmental non-compliance of medical colleges including yours;

WHEREAS the Honourable NGT has ordered dated 1-12-2021 to initiate proceedings against statutory non-compliances of the hospitals including yours;

WHEREAS during inspection conducted by Board officials on 30-12-21, it was observed that the augmentation of Sewage Treatment Plant was not yet completed, even after lapse of 4 years from first notice referred (2);

WHEREAS you are continuing operation of the hospital without valid Consent to Operate and Authorisation;

AND WHEREAS you are knowingly and wilfully violating the provision of the said Acts and had not complied with directions of the Board;

Now therefore, in exercise of the powers conferred on the undersigned under the above Acts, you are hereby called upon to show cause, if any, within 15 days of the receipt of this notice, why your application for Consent shall not be refused, and Closure Order shall not be issued for operation without Consent and Authorisation;

Dated this the 31st day of December, 2021.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD

Krishnan M N  Digitally signed by Krishnan M N
Date: 2022.01.03 11:47:19 +05'30'

ENVIRONMENTAL ENGINEER

To

1. M/s. Karuna Medical College Hospital,
Vilayodi PO, Chittur,
Palakkad – 678 103

2. The Chairman,
M/s. Karuna Medical College Hospital,
Vilayodi PO, Chittur,
Palakkad – 678 103